(1) Notification GSR No 354 (E) dated the 20th July 1973, together with an Explanatory Memorandum thereon

(ii) Notification G S R Nos 360(E) to 362(F) dated the 24th July, 1973, together with an Explanatory Memorandum there on [Placed in Library See No LT 5371/73 for (i) and (ii) ]

I Notification under the Finance (No. 2) Act, 1971

II. Ministry of Linance (Department of Revenue and Insurance) Notifications.

SHRIMATI SUSHILA ROHATGI SIT I also beg to lay on the Table—

I A copy (in English and Hindi) of the Ministry of Linince (Department of Revenue and Insurance) Notification G S R No 747 dated the 21st July, 197 under section 51 of the Finance (No 2) Act, 1971 [Placed in Library See No LT 5288/78)

If A copy each (in English and Hindi) of the following Notifications of the Mini stry of Finance (Department of Revenue and Insurance)

(1) Notification GSR No 284(F) dated the 28th May 1973 [Placed in Library See No LF 5376/73]

(ii) Notification GSR No 699 dated the 7th July 1973, together with an Explanatory Memorandum thereon

(111) Notification GSR No 726 dated the 14th July 1973 together with an Explanatory Memorandum thereon

(iv) Notification G S R No 355(F) dated the 20th July 1973 together with an Explanatory Memorandum thereon [Placed in Library See No I f 5287/73 for (ii) to (iv) ]

(v) Notifications GSR Nos 556(E) and 357(E) dated the 21st July, 1975 together with an Explanatory Memo randum thereon

(v1) Notification G S R No 359(E), dated the 24th July 1973, together with an Explanatory Memorandum thereon

[Placed in Library Sec. No. LT 5395/73 toi (v) and (vi) ]

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of Strike by the Loco Running Staff of the Railways

MR CHAIRMAN M1 Subramania Menon

SHRI NAWAL KISHORE (Uttar Pradesh) Sir about this Calling Attention Motion I gave the same kind of Calling Attention Motion on the 3rd and Mr Banarsi Das also signed it I got the information that it had not been admitted that it was rejected. Now, I find that it has been taken up I am quite happy But I do not understand why a subject of this importance is first rejected and then it is accepted.

MR CHAIRMAN I will tell you On the day when the Calling Attention Notice was given a statement was going to be made by the Railway Minister and it was then made by him. Then clarifications were given by the Railway Minister. Then the situation so developed that I found it necessary that there should be a Calling Attention Motion on this question.

SHRIC D PANDE (Uttar Pradesh) Then you gave permission?

MR CHAIRMAN Yes I keep on witching how the situation develops from time to time because I have got to decide the point of priority for each Calling Attention Motion

SHRI NIREN GHOSH (West Bengal) In fact there should have been a three or four hour discussion on this

SHRI NAWAI KISHORE Whenever I give notice, it is

MR CHAIRMAN I do not care for the names I care for the subject

And that is the reason why you find your name on this II you object to that that is a different question

SHRI K P SUBRAMANIA MFNON (Kcrala) Sn I call the attention of the Minister of Railways to the situation arising out of the strike by the loco running staff of the Railways